

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1405
ANSWERED ON:27.11.2007
INVESTIGATION AGENCY FOR CRIMES AGAINST NATIONAL SECURITY
Rawale Shri Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a proposal to set up a separate investigation agency to look into the criminal offences challenging national security;
- (b) if so, the details alongwith its area of jurisdiction; and
- (c) the time by when the said investigation agency is likely to be set up?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (c): Various Committees have emphasized the need for investigation and prosecution of crimes having inter-state and international linkages by a central agency. The Supreme Court has, in the judgement delivered in September, 2006, in the Writ Petition (Civil) case of Prakash Singh and Others Vs. Union of India, sought comments of the National Human Rights Commission (NHRC), Bureau of Police Research and Development (BPR&D) and the Ministry of Home Affairs in this matter.

The Ministry of Home Affairs has been considering this issue in consultation with the State Governments. Most of the States, from which comments have been received, have expressed reservations/apprehensions on this issue, police and public order being subjects in the State list in the Seventh Schedule of the Constitution. The matter remain under consideration.